CENTRAL ELECTRICITY REGULATORY COMMISSION NEW DELHI

Petition No. 155/MP/2023

Subject : Petition under Sections 61 read with 79 of the Electricity Act, 2003

seeking, implementation of the Regulation 6.3B of the CERC (Indian Electricity Grid Code) Regulations, 2010 (amended from time to time) and Order no. L-1/219/2017/CERC dated 5.5.2017 and directions to the Respondents for making payment for Degradation of Heat Rate, Auxiliary Power compensation and Secondary Fuel consumption on account of Part Load Operation and Multiple Start-ups of units of Jhajjar Power Limited's 1320 MW coal fired power plant at Matenhali,

district Jhajjar, Haryana.

Petitioner : Jhajjar Power Limited

Respondents : UHBVN and 6 others

Date of Hearing: 20.10.2023

Coram : Shri Jishnu Barua, Chairperson

Shri Arun Goyal, Member

Shri Pravas Kumar Singh, Member

Parties Present: Shri Gaurav Dudeja, Advocate, JPL

Shri Dhruval Singh, Advocate, JPL

Shri Shubham Arya, Advocate, Haryana Discoms Shri Ravi Nair, Advocate, Haryana Discoms

Shri Venkatesh, Advocate, TPTCL

Shri Aditya Vardhan Sharma, Advocate, TPTCL Shri Vedant Choudhary, Advocate, TPTCL

Shri Nitish Gupta, Advocate, TPDDL
Shri Nishant Talwar, Advocate, TPDDL
Shri Rishabh Sehgal, Advocate, TPDDL

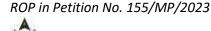
Shri Bhawar Pal Singh Jadon, Advocate, HSLDC

Shri Chetan Jadon, Advocate, HSLDC Shri Harsh Rajawat, Advocate, HSLDC Shri Hardik Saxena, Advocate, HSLDC

Record of Proceedings

At the outset, the learned counsels appearing for the Respondent TPDDL and the Respondent TPTCL prayed for grant of time to file their replies in the matter.

2. The learned counsel for the Petitioner pointed out that Respondents NRPC and NRLDC have also not filed their replies.



- 3. The Commission, after hearing the parties, directed the Respondents to file their replies, if not done so earlier, on or before **17.11.2023**, after serving a copy on the Petitioner, who may, file its rejoinder, if any, by **30.11.2023**. The parties are to complete pleadings within the due dates mentioned, and no extension of time shall be granted.
- 4. The Petition will be listed for hearing on **16.2.2024**.

By order of the Commission

Sd/-(B. Sreekumar) Joint Chief (Law)

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